



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA AGRICULTURAL PRODUCE AND
LIVESTOCK MARKETING (PROMOTION
AND FACILITATION) (AMENDMENT)
BILL, 2022**

(Bill No. 39 of 2022)

(To be introduced the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022

**The Goa Agriculture produce and
Livestock Marketing (Promotion and
Facilitation (Amendment) Bill, 2022**

(Bill No. 39 of 2022)

A

BILL

5 further to amend the Goa Agricultural Produce
and Livestock Marketing (Promotion and
Facilitation) Act, 2007 (Goa Act 11 of 2007).

Be, it enacted by the Legislative Assembly of
Goa in the Seventy-third Year of the Republic of
India as follows: -

10 **1. Short title and commencement—** (1) This
Act may be called the Goa Agricultural Produce
and Livestock Marketing (Promotion and
Facilitation) (Amendment) Act, 2022.

(2) It shall come into force at once.

15 **2. Substitution of section 49.—** For section 49
of the Goa Agricultural Produce and Livestock
Marketing (Promotion and Facilitation) Act, 2007
(Goa Act 11 of 2007), the following section shall
be substituted, namely -

20 “(49) Power to levy market fees (single point
levy).-The Marketing Board shall levy and
collect market fee from buyer in respect of
notified agricultural produce including
25 livestock bought by such buyer in the principle
market yard or sub market yard(s) or market
sub-yard(s) or anywhere in the State of Goa
either brought from outside the State or from

within the State, at such rate as may be notified by the Government by notification in the Official Gazette but not exceeding two percent ad valorem on transacted produce in case of non-perishable agricultural produce and not exceeding one percent ad valorem in case of perishable agricultural produce and livestock.

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Provided that market fees specified under this section shall not be levied for the second time, in whatever name it is called i.e. cess, user charge, service charge, etc, in any principal market yard, sub-market yard(s), market sub-yard(s), or anywhere in the State of Goa, private market yard, electronic trading platform within the State provided that market fee at applicable rate has already been paid on that notified agricultural produce in any principal market yard sub market yard(s), market sub-yard(s), private market yard, electronic trading platform within the State and the evidence to this effect has been furnished, by the concerned person that market fee has already been paid as aforesaid in the State:

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Provided further that in case of commercial transactions between traders, the market fee shall be collected and paid by the seller:

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Provided also that in case buyer is not licensee and seller is farmer, the liability of payment of market fee shall be of commission agent who will collect the market fee from buyer and deposit to the Marketing Board".

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Statement of Objects and Reasons

The Bill seeks to amend section 49, of the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007) so as to enable the Marketing Board to levy and collect market fee from buyer of notified agricultural produce so as to provide self sustainability to the Marketing Board and help the Marketing Board in creating necessary infrastructure in agriculture marketing. This will also provide data of notified items imported/ exported in the State of Goa at the check post at various borders.

Financial Memorandum

The Amendment proposed will generate revenue amounting to approximately Rs.800 lakhs per anum on account of levy of Market Fee on notified agriculture commodities and livestock which will help to self sustainability to the Marketing Board and hence there will not be any financial burden on State exchequer.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim, Goa
21/07/2022.

Shri Ravi Naik
Hon. Minister for
Agriculture

Assembly Hall,
Porvorim, Goa
21/07/2022.

Smt. Namrata Ulman
Secretary to Legislative
Assembly of Goa

ANNEXURE

**Extract of Section 49 The Goa Agricultural Produce
and Livestock Marketing (Promotion and
Facilitation) Act, 2007 (Goa Act 11 of 2007).**

49. Levy of market fee (single point levy of market fee).-

The Marketing Board shall levy and collect market fee from buyer in respect of notified agricultural produce including livestock bought by such buyer in the principal market yard or sub-market yard(s) or market sub-yard(s) either brought from outside the State or from within the State, at such rate as may be notified by the Government but not exceeding two percent ad valorem on transacted produce in case of non-perishable agricultural produce and not exceeding one percent ad valorem in case of perishable agricultural produce and livestock:

Provided that the notified agricultural produce imported/purchased/ bought from any person other than agriculturist into the market area shall not be liable for payment of Market fee with effect from 15-06-2020.

Provided that market fees specified under this section shall not be levied for the second time, in whatever name it is called, i.e. cess, user charge, service charge, etc., in any principal market yard, sub-market yard, market sub-yard, private market yard, electronic trading platform within the state provided that market fee at applicable rate has already been paid on that notified agricultural produce in any principal market yard, sub-market yard, market sub-yard, private market yard, electronic trading platform within the State and the evidence to this effect has been furnished, by the concerned person that market fee has already been paid as aforesaid in the State:

Provided further that in case of commercial transactions between traders, the market fee shall be collected and paid by the seller:

Provided also that in case of buyer is not licensee and seller is farmer, the liability of payment of market fee shall be of commission agent who will collect the market fee from buyer and deposit to the Marketing Board.

